

Open Court.

Central Administrative Tribunal,

Allahabad Bench, Allahabad.

Allahabad, this the 11th day of September, 2002.

ORIGINAL APPLICATION NO. 992 of 2002.

Hon'ble Maj Gen KK Srivastava, A.M.

Hon'ble Mr. A.K. Bhatnagar, J.M.

No. 6627188 J.K. Singh son of Late
Shri Phuleshwari Singh Driver Grade-1
749 (I) T.P.T.P.L. ASC (Civ. GT) New
Cantt. Allahabad.

.....Applicant.

By Advocate: Sri S.K. Singh.

Versus.

1. Union of India through Ministry of Defence, New Delhi.
2. Army Head Quarter New Delhi.
3. A.S.C Record(M.T.) Bangelor-7.
4. C.D.A. (C.C) Lucknow (Pay Tech) Lucknow.
5. Officer Commanding 749 (I) T.P.T PL ASC
(Civ GT) New Delhi, Allahabad.

.....Respondents.

By Advocate: Sri P.D. Tripathi.

O R D E R (Oral)

(By Hon'ble Maj Gen KK Srivastava, A.M.)

In this Original Application, filed under section 19 of the A.T. Act, 1985, the applicant has prayed that the respondents be directed to update the service book of the applicant so that his fixation of pay in the scale of Rs. 4500-7000/- could be done.

2. The facts, in brief, are that the applicant is employed as a Driver in the respondent's establishment. He is working as Driver Grade-1 w.e.f 20.9.1999. The applicant was initially appointed as a Cleaner on 21.01.1975, he was



promoted as Driver Grade-2 on 29.11.1977. The respondent No 5 vide letter dated 22.09.2001 (Annexure 4) addressed the Principal C.D.A. Central Command, Lucknow for proforma fixation of pay in respect of three Drivers including the applicant. The learned counsel for the applicant submitted that when the applicant approached Principal C.D.A, Central Command, Lucknow personally, he was informed that as his service book is not ~~being~~ updated, his pay fixation cannot be done.

3. In the light of above, the applicant filed a representation before respondent No. 5 on ^{22.04.2002} (Annexure 5(b) praying for taking necessary action for updating his service book so that the proforma fixation could be done by the Principal C.D.A. Central Command, Lucknow, ^{So far} no action has been taken in this regard by respondent No.5.

4. In the interest of justice, we dispose of the O.A., finally with ^{the} direction to the respondent No. 5 to update the service book of the applicant within one month from the date of communication of this order and take up the issue again for proforma pay fixation with Principal C.D.A. Central Command, Lucknow within two weeks, thereafter.

5. There shall be no order as to costs.


Member (J)


Member (A)

Manish/-